

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH – COURT NO. 1

Central Excise Appeal No. 21030 of 2016,

(Arising out of Order-in-Original No. BEL-EXCUS-000-COM-B.HR-039-15-16
dated 26/03/2016 passed by the Commissioner of Central Excise and
Customs, Belgaum)

**Mr. Abbas F Magar, Managing
Director, Magar & Magar India**
Yellapur Galli P.B. Road, Hubli
Dharwad – 580 028
Karnataka

....Appellant

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax,
Belgaum**
No. 71, Club Road,
Central Excise Building,
Belgaum - 590 001
Karnataka

....Respondent

WITH

**(i) Central Excise Appeal No. 21034 of 2016 (Upkar And Magar
India); (ii) Central Excise Appeal No. 21035 of 2016 (Upkar
And Upkar India)**

(Arising out of Order-in-Original No. BEL-EXCUS-000-COM-B.HR-039-15-16
dated 26/03/2016 passed by the Commissioner of Central Excise and
Customs, Belgaum)

APPEARANCE:

None for the Appellant

Mr. H. Jayathirtha, Authorized Representative for the Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order Nos. 20244-20246 / 2023

Date of Hearing: 17/03/2023

Date of Decision: 17/03/2023

As per Bench

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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